

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 4115**

**TO BE ANSWERED ON THURSDAY, 7<sup>th</sup> APRIL, 2022**

**ONE NATION ONE ELECTION**

**4115. Shri Sushil Kumar Gupta:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any thinking about one-nation-one-election and also maintain the democratic freedom;
- (b) if so, the views of Government in this regard;
- (c) if not, the reasons therefor; and
- (d) Government's plan to undertake a study of such election processes prevailing in other countries?

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (d): The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79<sup>th</sup> Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

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